

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2694
ANSWERED ON:26.08.2013
SEIZURE OF FAKE CURRENCY
Bhujbal Shri Sameer

Will the Minister of DEFENCE be pleased to state:

- (a) whether the fake currency notes of Rs.53,000/- have been seized from an Indian jawan (Rifleman) in Jammu recently;
- (b) if so, the details thereof;
- (c) the action being taken by the Government to break the connivance of some Army personnel with the Pakistan Intelligence Agency which has been exposed from this incident; and
- (d) the steps taken / proposed to be taken by the Government to check such incidents?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b) A Rifleman was found in possession of Fake Indian Currency Notes (FICN) worth rs.53,000/- in Jammu on 5th June 2013. Accordingly, an FIR was lodged at Police Station, Gandhinagar, Jammu under Section 489-B/489-C/RPC.

(c) & (d) The investigation in the matter has been initiated by a Court of Inquiry and civil police. The environment has been sensitized and the system of checks has been strengthened at all military stations to check such incidents.

To address the multidimensional aspects of the FICN menace, several agencies such as, the RBI, the Ministry of Finance, the Ministry of Home Affairs, Security and Intelligence agencies of the Centre and States and CBI are working in tandem to thwart such illegal activities. CBI and NIA have been declared as lead agencies for investigation of FICN cases. NIA has been empowered by NIA Act, 2008 to investigate and prosecute offences relating to FICN.